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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


C.P. No. 39/14/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2018**

Name of the Company: SVG Fashions Ltd.

Section of the Companies Act: Section 14 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN R SHAH	Advocate	Petitioner	
2.				

**ORDER**

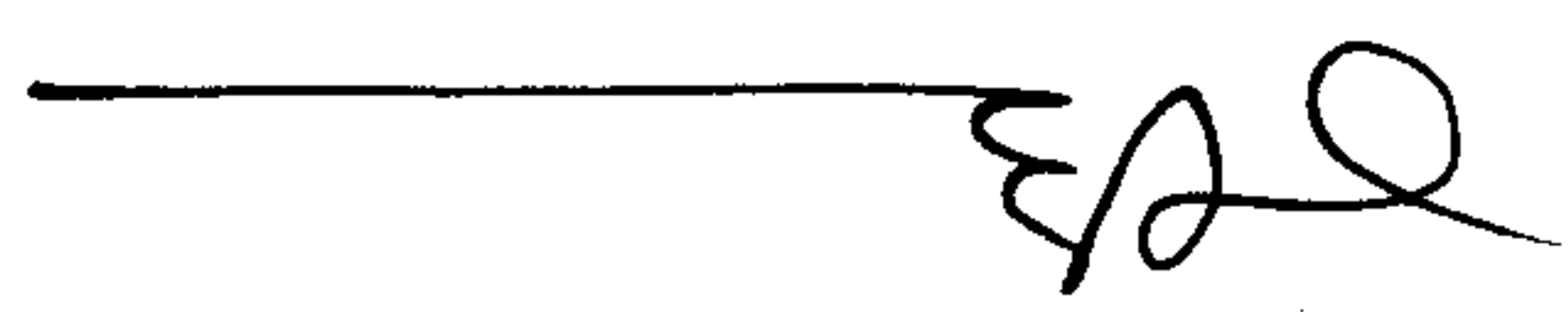
Advocate Mr. Ishan Shah is present for the Petitioner.

The representation from the Central Government through the Secretary, Ministry of Finance in response <sup>to</sup> ~~of~~ order passed by this bench dated 21.06.2018, is still awaited.

Hence one more opportunity is granted for filing its representation if any, a copy of this order also be communicated to the ROC, Ahmedabad.

List the matter on 29.08.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**

Dated this the 20<sup>th</sup> day of July, 2018.